

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8170/2017

(Arising out of impugned final judgment and order dated 26-05-2017 in CRLA No. 1219/2003 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

VIJAY SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(and IA No.33415/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

WITH

Diary No(s). 26418/2017

Date : 22-03-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. P.N. Mishra, Sr. Adv.
Mr. Vishwajit Singh, Adv.
Ms. Shivali Chaudhary, Adv.
Mr. Talha, Adv.
Mr. Pankaj Bisht, Adv.
Ms. Ranjeeta Rohatgi, Adv.
Ms. Misha Rohatgi, Adv.
For M/S. Vidhi International, AOR

Dr. Sumant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mr. Manoj Kumar, Adv.

For Respondent(s) Ms. Aishwarya Bhati, AAG
Mr. Adarsh Upadhyay, Adv.

Mr. Tushar Mehta, ASG
Mr. K.L. Janjani, Adv.
Mr. Rajat Nair, Adv.
Ms. Rukhmini Bobde, Adv.
For Mr. M.K. Maroria, AOR

Mr. M. Shoeb Alam, AOR

Ms. Vanshaja Shukla, AOR

UPON hearing the counsel the Court made the following
O R D E R

List these matters before a Bench of which one of us
(R.K.Agrawal,J.) is not a member.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER